

obviously not so, therefore, I oppose the Bill even at the introduction stage.

SHRI C. K. CHANDRAPPAN : It is well-known that our country during the period of our independence struggle had the tradition of upholding the cause of national liberation struggles all over the world. During the time of our independence struggle, we also had received immense support from people from all over the world.

MR. DEPUTY-SPEAKER : The limited question is whether leave should be granted to introduce the Bill. You may meet his arguments.

SHRI C. K. CHANDRAPPAN : The hon. Minister has stated that it is a matter of policy that we support the freedom struggles all over the world, but there are times when there is vacillation. Take the question of Viet Nam, Laos and Cambodia. The stand of the Government has not been convincing and in accordance with the traditions of our national movement. So, when we say that we are trying to give a new understanding to the Directive Principles of the Constitution, I think there is every reason to have such a clause included in the Directive Principles. That is why I have moved for leave.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was negatived

RAJASTHAN DEVELOPMENT BOARD BILL

RAJMATA KRISHNA KUMARI JODHPUR (Jodhpur) : I beg to move for leave to introduce a Bill to provide for the constitution of a Board for the purpose of rapid agro-industrial development of Rajasthan.

THE DEPUTY MINISTER IN THE

MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD)
rose—

MR. DEPUTY-SPEAKER : The practice is that whenever a Member wants to oppose leave for introduction, he should give prior notice to the Speaker. In any case, you can do that now.

SHRI SIDDHESHWAR PRASAD : I want a small clarification from the Chair. This Bill envisages expenditure from the Consolidated Fund of India. I would like to know whether the recommendation of the President has been obtained for the introduction of the Bill.

MR. DEPUTY-SPEAKER : I am not familiar with the contents of the Bill, but the President's recommendation is required only in two cases, for introduction and for consideration, if a Bill involves expenditure from the Consolidated Fund of India. As it involves expenditure out of the Consolidated Fund of India, he is objecting to the introduction of the Bill. Has the hon. Member any thing to say in reply ?

RAJMATA KRISHNA KUMARI JODHPUR : Dr. Karani Singh is not here. I am doing this on his behalf.

MR. DEPUTY-SPEAKER : I have no alternative but to put it to the House. The question is :

“That leave be granted to introduce a Bill to provide for the constitution of a Board for the purpose of rapid agro-industrial development of Rajasthan.”

The motion was negatived.

CONSTITUTION (AMENDMENT) BILL*

(Substitution of article 368)

SHRI C. CHITTIBABU (Chingleput) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.